

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 4
108(ND)/2016

IN THE MATTER OF:

M/s. Esquire Electronics Inc.& Anr. Petitioner
v.
Netherlands India Communications Respondent
Enterprises Limited & Ors.

Order U/s. 397/398 of the Companies Act, 2013

Order delivered on 25.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. P. Nagesh, Sr. Adv., Mr. Siddharth Thakur,
Mr. Manu Beri, Advs.
For the Respondent : Mr. Sanjeev Sen, Sr. Adv., Adv. Anjali Singh,
Adv. Yogesh Jagia, Adv. Chandan Dutta, Adv.
Harshit Ratra, Adv. Dhurv Tamta

ORDER

CA-1339/2018, CA-389/2021, CA-45/2021, IA(CA)-17/2021,
CA572/2018, CA-756/2019, CA-2662/2019, CA-62/2020, CA-653/2020,
CA-46/2023

Mr. P. Nagesh, Ld. Sr. Counsel appearing for the Petitioner undertakes to verify the RoC records.

Mr. Yogesh Jagia, Ld. Counsel for R-1 appeared through VC and states that the statutory filing was done in the year 2003-04 onwards till 2010-12 and he will also cause a search and provide as and when available.

At request and by consent, list the matter **on 09.05.2024. The position as recorded in earlier orders dated 29.02.2024 & 10.04.2024 will continue until further orders.**

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)